GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO- 1352 ANSWERED ON- 11/12/2025

ISSUE OF MULTIPLE PASSPORTS

1352. DR. KANIMOZHI NVN SOMU

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether Government is aware that some people are obtaining more than one passport through fraudulent means which is a big threat to the security of the country;
- (b) if so, the details thereof along with the steps taken/proposed to be taken by Government to stop such incidents; and
- (c) the number of complaints received during the last five years and the action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI KIRTI VARDHAN SINGH)

- (a & b) As per law, Indian passports are issued to Indian citizens after confirming the passport applicant's identity including name, address and citizenship, on the basis of identity and address proof documents submitted by the applicants as well as the police verification reports either before or after issuance of passports. Whenever cases of obtaining double/multiple passports are reported, appropriate actions including impounding/revoking of the passports are taken immediately as per the provisions of the Passports Act, 1967. There are stringent measures to detect individuals applying for more than one passport under the upgraded Passport Seva Project version 2.0.
- (c) During the last five years, Passport Authorities in India and abroad have received 1343 complaints regarding double/multiple passports. In all such cases, actions such as impounding/revoking of the passports have been taken under the provisions of the Passports Act, 1967.
